

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE SECOND DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO**

WRIT PETITION NO: 5873 OF 2018

Between:

1. Church Educational Society, G2, SBI Colony, Bagh Amberpet, Hyderabad Represented by its Chairman, N. Ramesh Babu
2. Aurora's Scientific and Technological Institute, Aushapur (V), Ghatkesar (M) Ranga Reddy District Represented by its Chairman N. Ramesh Babu
3. N. Ramesh Babu, S/o. N. Seetaiah, Aged about 52 yrs, G-2, SBI Colony, Bagh Amberpet, Hyderabad- 500012

...PETITIONERS

AND

1. Jawaharlal Nehru Technological University (JNTU), Hyderabad, represented by its Registrar.
2. Telangana State Council for Higher Education, Represented by its Secretary, 1st Floor, JNTU Masab Tank Campus, Mahaveer Marg, Opp. Mahaveer Hospital Masab Tank, Hyderabad
3. The State of Telangana, Rep by its Principal Secretary Higher Education Department Secretariat Buildings, Hyderabad

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue any appropriate writ, order or direction one more particularly one in the nature of Writ of Mandamus declaring

- i) the action of the 1st Respondent in not providing a time-line for processing and passing of affiliation orders in the JNTU Affiliation Procedure and Regulations 2018, as mandated by the Hon'ble Supreme Court of India in PARSHAVANATH CHARITABLE TRUST

AND OTHERS vs. AICTE, reported in (2013) 3 SCC 385 as arbitrary, illegal and unconstitutional and set aside the JNTU Affiliation Procedure and Regulations 2018 to the extent of not providing a timeline for processing and passing of affiliation orders

- ii) consequently, direct the 1st respondent to mandatorily follow the timelines specified by the Hon'ble Supreme Court of India in the manner of grant of affiliation and pass orders of affiliation for the Academic Year 2018-19 within the prescribed timeline.

IA NO: 1 OF 2018

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 1st respondent to process and grant orders of affiliation for the Petitioner institution for the academic year 2018-19 on or before 15th May 2018, in accordance with the time schedule framed by the Hon'ble Supreme Court in PARSHAVANATH CHARITABLE TRUST AND OTHERS vs. AICTE, reported in (2013) 3 SCC 385, pending disposal of the above writ petition.

Counsel for the Petitioner: SRI TARUN G. REDDY (NOT PRESENT)

Counsel for the Respondent No.1 & 2: SRI A.VENKAT LAXMA REDDY

**Counsel for the Respondent No.3: SRI MOHD. IMRAN KHAN,
ADDL. ADVOCATE GENERAL**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.5873 of 2018

ORDER. (Per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioners.

Mr. Mohd. Imran Khan, learned Additional Advocate General for the State of Telangana appears for respondent No.3.

2. Learned Additional Advocate General submits that the issue involved in this writ petition does not survive for consideration on account of efflux of time.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

//TRUE COPY//

SD/-N. SRIHARI
ASSISTANT REGISTRAR

SECTION OFFICER

To,

1. One CC to SRI TARUN G.REDDY, Advocate [OPUC]
2. One CC to SRI A.VENKAT LAXMA REDDY, Advocate [OPUC]
3. Two CCs to ADDL. ADVOCATE GENERAL, High Court for the State of Telangana at Hyderabad [OUT]
4. Two CD Copies

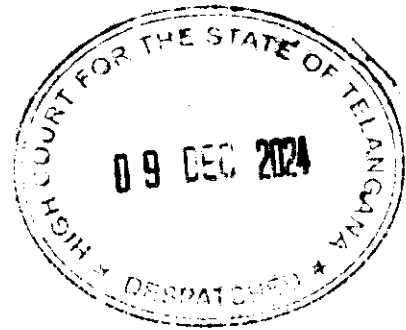
BSR
GJP

HIGH COURT

DATED: 02/09/2024

ORDER

WP.No.5873 of 2018



**DISMISSING THE WRIT PETITION
AS INFRUCTUOUS,
WITHOUT COSTS**

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